

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7888/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLA No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

NARESH SINGH & ORS.

Petitioner(s)

V E R S U S

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)
(FOR I.R. and IA No.120439/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.120438/2019-EXEMPTION FROM FILING
O.T.)

Date : 06-09-2019 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjan Sahu, Adv.

For Respondent(s) Mr. D.S. Parmar, Adv.
Ms. Abha R. Sharma, AOR
Ms. Sujeeta Srivastava, Adv.

UPON hearing the counsel the Court made the following

O R D E R

CRLMP NO. 134803 OF 2019

Learned counsel for the applicant seeks leave to withdraw the application for grant of bail.

The application for grant of bail is dismissed as withdrawn. However, liberty is granted to file a fresh application at an appropriate stage.

Special Leave to Appeal (Cr1.) No(s). 7888/2019

At oral request of learned counsel for the petitioners, the names of respondent Nos. 2 to 4, who are only co-accused, are deleted from the array of parties.

Leave granted.

Tag with SLP (Cr1) No. 7502/2019.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER